

Sl. No.	Name of the Company/Unit
16.	M/s D.L.W. Varanasi
17.	M/s Reliable Cigarette & Tobacco Ind. P. Ltd.
18.	M/s I.O.C.
19.	M/s H.F.C. Ltd. Barauni
20.	M/s Goodyear India Ltd.

STATEMENT II

Name of the corporate Groups against whom Income Tax Demands more than Rupees one crore are outstanding

Sl. No.	Name of the Corporate Group
1.	Tata
2.	Aditya Vikram Birla Group
3.	Reliance
4.	Thapar
5.	J.K. Singhania
6.	Larson & Toubro
7.	Mafatlal
8.	M.A. Chidambaram
9.	Hindustan Lever
10.	United Breweries
11.	T.V.S. Iyengar
12.	I.T.C.
13.	Sri Ram
14.	A.C.C.
15.	Essar
16.	R.P. Goenka
17.	Arvind Lalbhai

[English]

Freeze of MMTC fund by U.S.

*593. SHRI T. GOPAL KRISHNA : Will the Minister of COMMERCE be pleased to state :

(a) whether the attention of the Government has been drawn to the news item captioned "US adamant of freeing MMTC funds to Libya Co." appearing in the *Hindustan Times* dated August 18, 1996;

(b) whether the United States of America has frozen 2.5 million dollars of Metals and Minerals Trading Corporation of India Ltd. meant for payment of urea purchased from Libya;

(c) if so, the details thereof; and

(d) the steps taken to get the frozen amount released ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (d). MMTC had opened a Letter of Credit for US \$2.5 million in favour of National Oil Company of Libya for purchase of 13,000 Metric Tonnes of urea, through Indian Overseas Bank. The urea was received in April 1996. The Letter of Credit was confirmed by the Union Bank of Switzerland. The Indian Overseas Bank routed the payment to Libya through Chase Manhattan Bank, New York, which has frozen the account.

Indian Overseas Bank has taken up the release of the above money to the National Oil Company of Libya through the Ministry of External Affairs.

MMTC has no further liability or role in this transaction.

[Translation]

Special Component Scheme of KVIC

*594 SHRI MANOJ KUMAR SINHA : Will the Minister of INDUSTRY be pleased to state :

(a) the criteria for selection of the various districts by Khadi and Village Industries Commission under its special component scheme; and

(b) the districts selected under the said scheme, State-wise ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Districts for implementing Special Employment Programme were selected taking into consideration the backwardness, the wage level and other infrastructure facilities for development of Khadi and Village Industries in the District.

(b) A statement is attached.

STATEMENT

List of 71 Selected Districts for Coverage Under the Special Employment Programme for Khadi and Village Industries

I. Andhra Pradesh

1. Kurnool
2. Adilabad
3. Mehboob Nagar
4. Prakasam
5. Kanmnagar
6. East Godavari
7. Srikakulam

II. Arunachal Pradesh

8. Changlang

III. Assam

9. Morigaon

-
10. Lakhimpur
- IV. Bihar**
11. Saharsa
12. Godda
13. Madhubani
14. Gaya
- V. Gujarat**
15. Banaskantha
16. Panchmahal
17. Kutch
- VI. Himachal Pradesh**
18. Chamba
19. Kully & Mandi
- VII. Haryana**
20. Rewari-Ambala
- VIII. Jammu & Kashmir**
21. Anant Nag
22. Jammu
- IX. Karnataka**
23. Kolar
24. Raichur
25. Dharwad
26. Chitradurga
- X. Kerala**
27. Alleppey
28. Pathanamthitta
29. Thrissur
30. Kozikode-Wyanad
- XI. Madhya Pradesh**
31. Sarguja
32. Bhind
33. Guna
34. Raipur
35. Jhabua-Dhar
36. Betul
- XII. Maharashtra**
37. Chandrapur

-
38. Yavatmal
39. Raigarh + Ratnagiri
40. Beed
41. Nanded
- XIII. Manipur**
42. Imphal
- XIV. Meghalaya**
43. East Garo Hills
- West Garo Hills
- South Garo Hills
- XV. Mizoram**
44. Lunglai & Aizwal
- XVI. Nagaland**
45. Dimapur & Kohima
- XVII. Orissa**
46. Kalahandi
47. Phulbani-Koraput
48. Dhenkanal-Kendrapada
- XVIII. Punjab**
49. Hosiarpur
- XIX. Rajasthan**
50. Dausa
51. Tonk
52. Udaipur
53. Jaipur
- XX. Tripura**
54. Tripura (West)
- XXI. Tamil Nadu**
55. Ramanathpuram
56. Tirunelveli
57. Dharampuri
58. North Arcot
59. South Arcot
- XXII. Uttar Pradesh**
60. Mau-Balia
61. Almora & Pithoragarh
62. Chamoli & Uttrakashi
63. Mathura
-

64. Shahjajanpur
65. Jhansi
66. Jaunpur

XXIII. West Bengal

67. Birbhum
68. North 24 Parganas &
South 24 Parganas
69. Malda
70. Nadia

XXIV. Sikkim

71. Sikkim

[English]

Export of Turmeric

*595 SHRI KRISHAN LAL SHARMA : Will the Minister of COMMERCE be pleased to state :

(a) whether India enjoys the monopoly in turmeric in the world market and annual export of turmeric is around 5 per cent of its total production;

(b) if so, the reasons for this low percentage in the exports; and

(c) the steps taken by the Government to boost the export of turmeric ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) India is the largest producer of turmeric in the world accounting for 6.60 lakhs M.T. (1994-95). Our annual exports are 27000-28000 M.T., which is 4-5 per cent of the total domestic production.

(b) Domestic demand for turmeric in the country is very high due to its various applications in food/non-food segments. However, more than 70 per cent of the total world demand is met by the supplies from India.

(c) Some of the steps undertaken to boost exports of spices, including turmeric are sponsoring trade delegations abroad, inviting overseas buyers for interaction with exporters, participation in trade fairs, awarding of logo/spice house certificate in recognition of maintenance of quality, assistance for investment in processing facilities, providing financial assistance for setting up laboratories, technology transfer, process upgradation and product developments facilities.

Investment in Kuwait

*596 SHRI PRABHU DAYAL KATHERIA : Will the Minister of COMMERCE be pleased to state :

(a) whether a number of Indian companies have applied for setting up their units in Kuwait;

(b) if so, the details thereof with the total investment being made by the Indian investors;

(c) whether the Government have given permission to Indian Companies to set up their units in Kuwait;

(d) if so, the details thereof; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) to (e). Approval has been granted to two Indian companies for setting up their units in Kuwait in the field of power, desalination plant and telecommunications. The total equity investment approved in these two units is equivalent to Rs. 179.52 lakhs. No application from Indian companies for making investment in Kuwait is pending.

Assistance to Exporters through Spices Board

*597 SHRI PANKAJ CHOWDHARY : Will the Minister of COMMERCE be pleased to state :

(a) whether the Spices Board has formulated any scheme to provide financial assistance to the spice exporters;

(b) if so, the main features of the scheme ;

(c) whether the quality of spices has lowered due to lack of high technique;

(d) if so, whether the Government propose to provide grant-in-aid for setting up new technology to the spices processing industrialists; and

(e) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH) : (a) and (b). Spices Board is implementing a number of schemes with financial assistance for the benefits of exporters. These include :

(i) Grant-in-aid for technology transfer & process upgradation;

(ii) Reimbursement of air freight/courier for sending spice samples abroad;

(iii) Grant-in-aid for printing brochures

(iv) Providing interest free loan to exporters of spices with approved brands in consumer packs to create a brand image for branded consumer packs of spices in overseas markets.

(v) Grant-in-aid for developing consumer packs for export purpose;

(vi) Providing grant-in-aid for setting up/upgradation of quality control laboratories.